



\$~69

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 6623/2024**

SH. SAHIL CHUGH

..... Petitioner

Through: Mr. Mohit Chaudhary, Mr. Kunal Sachdeva, Mr. Aashish Arya and Ms. Vaishali Shukla, Advocates.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Anurag Ahluwalia, CGSC with Mr. Tarveen Singh Nanda, GP and Mr. Abhay Singh, Advocates for R-1, 3 & 4.
Mr. Arun Aggarwal, Mr. Shivam Saini and Mr. Praful Rawat, Advocates for R-2.

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

% **09.05.2024**
CM APPL. 27566/2024 (Exemption)

Allowed, subject to all just exceptions.

W.P.(C) 6623/2024, CM APPLs. 27564-65/2024

1. The Petitioner has approached this Court challenging the Look Out Circular opened against the Petitioner at the instance of the Bank of Baroda.
2. It is stated by the learned Counsel for the Petitioner that the High Court of Judicature at Bombay vide its Judgment dated 23.04.2024 passed in Viraj Chetan Shah v. Union of India & Anr., **W.P.(C)719/2020** has quashed



Clause 8(b)(xv) of the Office Memorandum dated 27.10.2010 bearing O.M. 23016/31/2010-Imm. equivalent to Clause 6(B)(xv) of the O.M. dated 22.02.2021 bearing O.M. 25016/10/2017-Imm.(Pt.) whereby the Chairman/Managing Director/Chief Executives of all Public Sector Banks could request for opening of an LOC.

3. Issue Notice.
4. Learned Counsels for the Respondents accept notice.
5. List on 13.05.2024 in the Supplementary list.
6. Mr. Arun Aggarwal, learned Counsel for Respondent No.2, is directed to take instructions on CM APPL. 27565/2024, which is an application on behalf of the Petitioner seeking permission to travel to Dubai from 10.05.2024 to 18.05.2024.

SUBRAMONIUM PRASAD, J

MAY 09, 2024

Rahul